

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 497 OF 2024

News Item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in current science dated 25.02.24

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1	Reply on behalf of Respondent No. 31 & 67	
2	A copy reply/report received from District Industrial Centre, A&N Islands is annexed as Annexure-A	
3.	A copy of the reply/report received from Directorate of Health Services, A& N Islands is annexed as Annexure-B	
4.	A copy of the reply/report received from Inspector of Factories, Office of Labour Commissioner, A& N Islands is annexed as Annexure-C	

Filed by

GIGI.C.GEORGE,ADV

STANDINGCOUNSEL

AS
19/08/24

Director
Department of Science & Technology
Dolly Gunj, Port Blair

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

O.A. NO. 497 OF 2024

News Item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in current science dated 25.02.24

REPLY ON BEHALF OF RESPONDENT NO. 31 & 67

1. That the present reply/report is being filed through Mr. Abhishek Bhukal, Member Secretary, Andaman Nicobar Pollution Control Committee, who is also the Director of Department of Science and Technology, Andaman & Nicobar Islands who is authorized and competent to file the same on behalf of the answering respondent no. 31 & 67.
2. That this Hon'ble Tribunal while taking cognizance/notice of the News Item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dt.25.02.24 issue notice to various states and union territories. The Chief Secretary, Andaman & Nicobar Islands is impleaded as Respondent No. 31 and Member Secretary, Andaman & Nicobar Islands impleaded as Respondent No. 67.
3. That the Member Secretary, A & N Islands Pollution Control Committee directed the concerned departments to furnish details about the Pharmaceutical Companies and their companies.

AB
19/08/24
Director
Department of Science & Technology
Dolly Gunj, Port Blair.

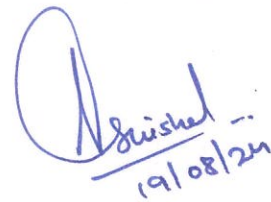
4. That the Member Secretary, Pollution Control Committee directed various departments of A & N Islands to furnish the details regarding Pharmaceutical Companies based in A & N Islands. The concerned three departments i.e. District Industrial Centre, Directorate Health Services and Inspector of Factories gave the replies.
5. That it is submitted that the reply received from the District Industrial Centre, Port Blair, A & N Islands dt.13.08.24 is annexed as **Annexure-A.** In the said reply it is evident that there is no Pharmaceutical Companies registered in the Union Territory of A& N Islands.
6. That it is further submitted that the reply received from the Directorate of Health Services, A & N Islands also states that there is no Pharmaceutical Companies registered in A & N Islands. The said reply is annexed as **Annexure-B.**
7. That it is further submitted that the Member Secretary, Pollution Control Board, A & N Islands received reply from Inspector of Factories, Office of Labour Commissioner, A & N Islands also which further states that there is no Pharmaceutical Companies registered under Factories Act, 1948. The said reply is annexed as **Annexure-C.**
8. That A&N Islands is mainly dependent on Agriculture ,Tourism and Cottage Industries for its livelihood and there is no

A
19/08/24
Director
Department of Science & Technology

Pharmaceutical Companies or industries based on
Pharmaceutical in the A& N Islands.

11. That it is submitted that the Respondent No.31 & 67 will file additional
reply/report if the same is required or this Hon'ble Tribunal directs for
the same.

For Respondent No.31 & 67



A handwritten signature in blue ink, appearing to read 'S. S. S.', with the date '19/08/24' written below it.

Director
Department of Science & Technology
Dolly Gunj, Port Blair

**NGT Order in OA No. 487/2024 - Response Required: Submission of Details on
Pharmaceutical Companies in Andaman & Nicobar Islands -reg**

1 message

General Manager <dicandaman@gmail.com>
To: dstandamans <dstandamans@gmail.com>

Tue, Aug 13, 2024 at 5:18 PM

Sir/Madam,

I am directed to refer to your letter No. 7-73/PCC/NGT(497/2024)/2024/348, dated 5th August, 2024 on the subject cited above. In this regard, it is pertinent to mention that only the Point No. (a) pertains to District Industries Centre (DIC), Port Blair.

Moreover, the common online-centralized Udyam Registration portal for MSMEs is being maintained and operated by the Ministry of MSME, New Delhi throughout the country including this UT of Andaman & Nicobar Islands. As per the Udyam Registration portal pertaining to this UT of A & N Islands and as per the records available with this office, there are no such "**Pharmaceutical Companies**" registered in this UT of Andaman & Nicobar Islands.

Hence, the report in this regard may be treated as '**NIL**'.

Regards,

DIC, Port Blair,

Andaman & Nicobar Islands

Contact: 9474236378 / 9531890057

1219



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Handwritten notes:
L.O.
A3
9/8/24

NGT Order in O.A.No. 497/2024

1 message

Handwritten notes:
D No. 1427
R. Date 08/8/24

DDMed DHS <deputydirectormedicaldhs@gmail.com>
To: "dstandamans@gmail.com" <dstandamans@gmail.com>

Thu, Aug 8, 2024 at 11:50 AM

Sir,
Kindly find herewith the attachment with respect to the above cited subject

--
With Regards

Deputy Director (Medical)
Directorate of Health Services, Port Blair
Andaman & Nicobar Administration
Ph# 03192 - 230135
email: deputydirectormedicaldhs@gmail.com

 **NGT letter.pdf**
137K



अण्डमान तथा निकोबार प्रशासन
Andaman and Nicobar Administration
 स्वास्थ्य सेवा निदेशालय
Directorate of Health Services

No. 11-1/DD(MED)/DHS/MISC/2021/Vol-II/

Port, Blair dated August, 2024


To
 The Member Secretary (ANPCC)
 Pollution Control Committee
 Department of Science and Technology
 Dolly Gunj -744103.

Sub:- NGT Order in O.A No. 497/2024-Response Required : Submission of Details on Pharmaceutical Companies in Andaman & Nicobar Islands-reg.

Sir

I am directed to refer letter No. 7-72/PCC/NGT (O.A.497/2024)/2024/348 dated 05.08.2024 on the subject cited above. In this regard, the required information is detailed below:

Sl. No.	Particulars	Information
(a)	Number of pharmaceutical companies in Andaman & Nicobar Islands, including those complying with norms and those against whom action has taken for non compliance.	No, manufacturing Pharmaceutical companies are exist in this UT of Andaman & Nicobar Islands
(b)	Current regulatory guidelines in force.	NA
(c)	Proposed actions to prevent environmental harm from pharmaceutical toxicity	NA


 Deputy-Director(Medical)

1222
No. 1391
R.Date/ मिति : 07/08/24



Dr L.O.
AB
2/8/24

Science Technology <dstandamans@gmail.com>

NGT Order in O.A. No. 497/2024 - Response Required : Submission of Details on Pharmaceutical Companies in Andaman & Nicobar Islands - reg.

Labour Commissioner <lcdet@and.nic.in>

Tue, Aug 6, 2024 at 5:27 PM

To: dstandamans <dstandamans@gmail.com>, Abhishek Bhukal <dstpcc-andamans@nic.in>

Cc: Ajay Kumar <ajay.fi@and.nic.in>

Sir,

Please find attachment file on the cited subject for your information.

--
Regards,
Labour Commissioner & DET
Andaman & Nicobar Administration
Port Blair
Ph:03192-233138

ANPCC.pdf
343K

F. No. D2/LE-14(Gel.Corrp.)/2007/LCF/764

श्रम आयुक्त एवं डी ई टी का कार्यालय

Office of the Labour Commissioner & DET

अण्डमान तथा निकोबार प्रशासन

Andaman and Nicobar Administration

सप्लाई लाईन, पोर्ट ब्लेयर | Supply Line, Port Blair – 744 101

Dated 06-08-2024

To

Member Secretary
A & N Pollution Control Committee
Department of Science and Technology
Dolly Gunj, Port Blair

Sub: –NGT's Order in O.A. No. 497/2024 – Response Required: Submission of Details on Pharmaceutical Companies in Andaman & Nicobar Islands-reg.

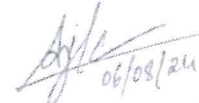
Sir,

I am directed to refer to your Letter No. 7-73/PCC/NGT(O.A. 497/2024)/2024/348 dated 05/08/2024 on the cited subject and the requisite information as sought therein pertaining to Labour Department may kindly considered as under:

Sl. No.	Point	Reply
1	Number of pharmaceutical companies in Andaman & Nicobar Islands, including those complying with norms and those against whom action has been taken for non-compliance.	No " Pharmaceutical companies " has been registered under Factory Act. 1948 , in Labour Department, Andaman and Nicobar Administration.
2	Current regulatory guideline in force.	NIL w.r.t. point (a).
3	Proposed actions to prevent environment harm from pharmaceutical toxicity.	NIL w.r.t. point (a).

Therefore the requisite information pertaining to Labour Department may kindly be treated as "NIL".

Yours Faithfully



Inspector of Factories